

CENTRAL ADMINISTRATIVE TRIBUNAL  
ALLAHABAD BENCH, ALLAHABAD.

Allahabad, this the 14th day of January, 2004.

QUORUM : HON. MR. JUSTICE S.R. SINGH, V.C.  
HON. MR. D. R. TIWARI, A.M.

O.A. No. 1615 of 2003

Tula Ram Verma, aged about 63 years S/O Late Laxaman Prasad  
R/O C-533, Rajendra Nagar, Bareilly, retired C.S.S., Depart-  
ment of Telecom Service, District Bareilly.

.....

.....Applicant.

Counsel for applicant : Sri K.P. Singh.

Versus

1. Union of India through the Secretary, Ministry of  
Communication, New Delhi.
2. Chief General Manager, U.P. East Telecom Circle, (BSNL),  
Luc-know.
3. Chief General Manager, U.P. West Circle (BSNL), Dehradoon.
4. General Manager, Telephones, Bareilly Cantt. (BSNL),  
District Bareilly.....

.....Respondents.

Counsel for respondents : Sri R.C. Joshi.

O R D E R (OPAL)

HON.  
BY/MR.JUSTICE S.R. SINGH, V.C.

Heard Sri Vinod Kumar holding brief of Sri K.P. Singh, learned counsel for applicant and Sri V.V. Mishra holding brief of Sri R.C. Joshi, learned counsel for respondents.

2. The impugned order dated 31.12.2001 has been passed by the authority of B.S.N.L., a Govt. of India Enterprises, which has not yet been brought within the purview of the Tribunal by means of notification under section 14(2) of the Administrative Tribunal Act, 1985. In that view of the matter as held by Delhi High Court in Ram Gopal Verma Vs. Union of India and Another 2002(1), All India Service Law Journal 352, the Original Application is not maintainable.

*R.S.J*

3. In the circumstances, therefore, it is not necessary to go into the question of delay in filing the Original Application. The O.A. is, therefore, dismissed without prejudice to the right of the applicant to pursue his remedy before the appropriate forum.

No order as to costs.

Nain

A.M.

Par  
V.C.

Asthana/